

COURT-II
APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 1683 OF 2018 IN
DFR NO. 3269 OF 2018

Dated : **3rd December, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Acme Solar Holdings Limited & Ors. ... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Ors Respondent(s)

Counsel for the Appellant (s) : Mr. Apoorva Misra
Ms. Himangini Mehta

Counsel for the Respondent(s) :

ORDER
(IA No. 1683 of 2018 – for delay in refiling)

The learned counsel Mr. Apoorva Misra appearing for the Appellant submitted that the instant application filed by the Appellant for condonation of delay for 26 days in refiling the Appeal which has been satisfactorily explained in the application, the same may kindly be accepted and delay in refiling may be condoned and the matter may be heard on merits.

The submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

In the light of the delay explained satisfactorily and sufficient cause shown in the application, the same is accepted and the delay in refiling the appeal is condoned. IA No. 1683 of 2018 for delay in refiling the Appeal is allowed.

Registry is directed to number the Appeal and post the matter for admission on **06.12.2018**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member